



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Nov/202526/12

DATED: 11/11/2025

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Nov/202526/12 dated 11/11/2025 of Norms Committee - I for the year 2025-26 was held on 11/11/2025 under the Chairmanship of Abhinav Gupta, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1.	Shri R.K. Jaiswal, DO	MHI

2.	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
3.	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1.	Shri Randheep Thakur, Jt.DGFT	DGFT
2.	Ms. Pratibha Kumari, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002545AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	2 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002548AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	3 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002572AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	4 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002573AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	5 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003792AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	6 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003803AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	7 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003807AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	8 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LEGENDS THE MERCHANT GROUP
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005154AM25
RA File Number	NA
Licence No and Date	0510407548/17/08/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000330AM26
RA File Number	NA

Licence No and Date	6610000035/03/07/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LOTUS ADVANCE TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000659AM26
RA File Number	052304000283 AM20
Licence No and Date	0510412171/17/10/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00007676AM24
RA File Number	318304000160 AM20
Licence No and Date	3110067707/06/03/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	12 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM REVIW00000368AM26
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	13 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW000002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	14 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JAYANITA EXPORTS PRIVATE LTD.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000419AM25
RA File Number	05AA04067715 AM22
Licence No and Date	0511004018/05/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	15 / NC/1/MEET/Nov/202526/12
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Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00003284AM26
RA File Number	05AA04075816 AM22
Licence No and Date	0511004464/03/09/2021
Norms Committee Decision: . The Committee considered the case as per agenda and noted the comments dated 29.09.2025 of DPIIT. The Committee, after deliberating upon the case, decided to defer the case for discussing the said comments in next meeting with representative of DPIIT. Case stands deferred.	

Case No.	16 / NC/1/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002337AM26
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted from comments of Consultant (Tech-3) dated 10.11.2025 that the firm, in its representation dt.24.07.2025, has represented against rejection of its proposal for additional qty. of some pipes which were found defective without exporting defective pipes. The firm has now informed that it has exported defective pipes under intimation to RA and wants allowing of import items at sl. No. 3,17,26,35 & 51 as replacement to the qty. of defective pipes exported by it. The Committee, after deliberating upon the case, decided that this is not a NC matter and therefore, decided to close the case showing it as rejected.	

Case No.	17 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred

Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001507AM26
RA File Number	NA
Licence No and Date	0311015588/16/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	18 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001506AM26
RA File Number	NA
Licence No and Date	0311015693/21/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00004357AM25
RA File Number	07AX04001562 AM23
Licence No and Date	0711006208/18/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	20 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 2. The above information may be furnished export product wise. 3. Justification/basis of use of 1364 Nos.of 7402 mm long Tubes(import item) in the export item supported by drawings Case stands deferred.	

Case No.	21 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision: deferred for the comments of TE.	

Case No.	22 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00003530AM26
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002189AM26
RA File Number	03AX04005787 AM23
Licence No and Date	0311021796/28/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 10.11.2025, as under: Import 1 & 2- Net content in EP+ 2% wastage 3- Add wt.23546 kg.-Net to net as per GN4 4- Add wt.26.17 kg.-Net to net as per GN4 5- Add wt.1809.7 kg.-Net to net as per GN4 6- Net content in EP+ 3% wastage 7- Add wt.31296.55 kg.-Net to net as per GN4 8- Add wt.7913.7 kg.-Net to net as per GN4 9- Add wt.203.37 kg.-Net to net as per GN4	

Note:- Pipes will be imported in running length. Size of pipes will be the same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	24 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006414AM25
RA File Number	05AX04003397 AM23
Licence No and Date	0511017635/06/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	25 / NC/1/MEET/Nov/202526/12					
Case Status	Case Approved					
Party Name	S K INDUSTRIES					
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025					
HQ File Number	HQRNORM APPLY 00001066AM24					
RA File Number	34AX04000132 AM24					
Licence No and Date	3411003744/24/05/2023					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 13.08.25, as under:						
1. Description, quantities and weight of export item may be specified as under:						
Sr.No	Description	FINISH OD (mm)	FINISH ID (mm)	FINISH WIDTH (mm)	Qty in Nos.	Net weight (Kgs)

1	MA010MX43GR OR PUR	28.753	21.539	53.48	1371	132.987
2	MA016X6 -2GR IR HV PUR	26.187	16.205	36.12	3850	288.750
3	MA016X3 -1GR IR HV PUR	26.187	15.773	34.23	3850	292.600
4	MA008MX11GR OR PUR	22.25	42.088	16.97	1210	49.610
5	MA010MX43GR OR PUR	28.753	21.539	53.48	2598	252.006
6	MA016X6-2GR IR HV PUR	26.187	16.205	36.12	7700	577.500
7	MA016X3-1GR IR HV PUR	26.187	15.773	34.23	8140	618.640
8	MA010MX43GR OR PUR	28.753	21.539	53.48	4400	426.800
9	M1902X15GR IR PUR	19.685	14.783	7.0B7	2882	18.733
10	MA016MX22GR OR PUR	44.348	34.188	68.35	2029	517.395
11	MA016MX3GR OR HV PUR	44.348	34.188	68.35	4018	1024.590
TOTAL					42048	4199.611

2. Import item at SI No.1 shall be of relevant grade and diameter as contained / utilized in the export item and its quantity may be allowed as 12432.43 Kgs as 2.96 Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take suitable consequential action accordingly.

Case No.	26 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001117AM24
RA File Number	05AX04000426 AM24
Licence No and Date	0511018998/25/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantities of import items at Sl. No.2 , 3 & 10 in Nos. also in addition to their weights.
7. Justification/basis for the quantities of welding materials supported by following information:
 - (a) Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.

- iii. Steel Plates / Sheets more than 70 mm thickness.
- iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

(b) Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses

Case stands deferred

Case No.	27 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001118AM24
RA File Number	05AX04000531 AM24
Licence No and Date	0511018999/25/05/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

6. Quantities of import items at Sl. No. 6 to 10, 31, 32, 42 to 46, 69 to 75, 93 and 111, in Nos. also in addition to their weights.
7. Use of import items at Sl. No. 2 & 3 (Hydraulic Bolt Tensioner)
8. Use of import item at Sl.No. 18 (Hydraulic Jacks) in the export item and whether these are to be exported alongwith export item.
9. Justification/basis for the quantities of welding materials supported by following information:
 - (a) Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.
 - (b) Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses

Case stands deferred

Case No.	28 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001449AM24
RA File Number	03AX04001091 AM24
Licence No and Date	0311024415/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	Vishakha Industries
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002003AM24
RA File Number	07AX04000399 AM24
Licence No and Date	0711008343/21/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. The size of the initial sheet required for the manufacturing of each export product. Submit an Excel sheet that could give a clear picture of all the export products. 2. Process flow chart and wastage at each stage of operation. 3. What is the reason for higher wastage on the net weight of the export product? 4. Where is the application of the export product in the car? Case stands deferred	

Case No.	30 / NC/1/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	P P ROLLING MILLS MFGING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00003471AM25
RA File Number	05AX04001457 AM24
Licence No and Date	0511020698/29/08/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 22.04.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	31 / NC/1/MEET/Nov/202526/12
Case Status	Case Rejected
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002725AM26
RA File Number	05AX04002178 AM24
Licence No and Date	0511021691/23/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has wrongly uploaded review application of M/s Doowon Climate Control India Pvt. Ltd. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	32 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00005292AM25
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1.LENGTH OR WEIGHT OF PTFE MONOFILAMENT IN EACH ROLL WITH CATALOUGE FROM SUPPLIER 2 QTY OF ADHESIVE IN EACH BOTTLE	

3. LENGTH AND WIDTH OF EVA FILM IN EACH EVA ROLLS

4 LENGTH AND WIDTH OF ADL 120 AND 160 IN EACH ROLLS WITH CATALOUGE FROM SUPPLIER

Case stands deferred

Case No.	33 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002470AM26
RA File Number	02AX04000557 AM24
Licence No and Date	0211005634/22/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	34 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SUPREME SHAVERS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006730AM25
RA File Number	05AX04003268 AM24
Licence No and Date	0511023189/11/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	35 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002469AM26
RA File Number	02AX04000634 AM24
Licence No and Date	0211005857/30/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	36 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00008568AM24
RA File Number	06AX04000331 AM24
Licence No and Date	0611002503/14/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	37 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00008625AM24
RA File Number	06AX04000332 AM24
Licence No and Date	0611002512/16/02/2024
Norms Committee Decision:	

Case deferred for the comments of TE

Case No.	38 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00008682AM24
RA File Number	03AX04004509 AM24
Licence No and Date	0311031372/21/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE	

Case No.	39 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002754AM26
RA File Number	02AX04000696 AM24
Licence No and Date	0211006051/27/02/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	40 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00008909AM24
RA File Number	03AX04005556 AM24

Licence No and Date	0311031761/05/03/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	41 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	DECCAN MECHANICAL AND CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006034AM25
RA File Number	31AX04000358 AM24
Licence No and Date	3111003322/27/03/2024
Norms Committee Decision:	
The Committee considered the case as per agenda. The Committee noted from comments of MHI dated 23.09.2025 that during personal hearing on June 03, 2025, the firm had explained that the import item Belt at S. No. 4 is only a part of the complete export product at S. No. 2 which is a belt conveyor system. The Committee, after deliberating upon the case, decided to ratify the ad-hoc norms, as under: i. Since the description of export item No.2 and import item No.4 are same, the firm will first get the authorization amended by the RA to add the word “Conveyor” at the end of export product description at S. No. 2. ii. Thereafter, items of import may be allowed as components on net to net basis under GN-4 with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	42 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00006788AM25
RA File Number	09AX04000033 AM25

Licence No and Date	0911007151/26/04/2024					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 10.11.2025, as under:						
Export Product: TURBINE PARTS (Turbine Blades made from Stainless Steel Bar)						
Import Item: Stainless Steel Bars						
S. No.	Export Product			Import Item		
	Description	Qty. in Nos.	Net Wt.	Description	% wastage claimed	% wastage on net content basis to be allowed after recovery
1.	TURBINE PARTS (Made from stainless steel bar, Grade: GTD-450 - 150MM RCS))	1267	2407.30 Kg	STAINLESS STEEL BARS) GRADE: GTD-450 -150MM RCS	279.05%	265.09%
2.	TURBINE PARTS (Made from stainless steel bar, Grade: GTD-450 - 70MM)	10618	7432.60 Kg	STAINLESS STEEL BARS) GRADE: GTD-450 -70 MM	371.40%	352.83%
RA concerned may take suitable consequential action accordingly.						

Case No.	43 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00003092AM26
RA File Number	03AX04000350 AM25
Licence No and Date	0311033591/06/05/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	44 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000794AM25
RA File Number	05AX04000308 AM25
Licence No and Date	0511025597/17/05/2024
Norms Committee Decision:	
Case deferred as due to some technical glitch the details of this case are not visible on portal.	

Case No.	45 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001729AM25
RA File Number	08AX04000526 AM25
Licence No and Date	0811011986/03/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda. It was observed by the Committee that wastage recommended by DPIIT vide comments dated 28.07.2025 appears to be on higher side; and no justification and calculation for higher wastage has been given by DPIIT. It was, therefore, decided to defer the case and seek clarification from DPIIT.	

Case No.	46 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002699AM26
RA File Number	02AX04000221 AM25
Licence No and Date	0211006958/23/07/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	47 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00001022AM26
RA File Number	24AX04000165 AM25
Licence No and Date	2411003733/30/07/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Sale price of scrap generated during the manufacturing process supported by copies of sale invoices. 2. CIF value of import items supported by documentary evidence Case stands deferred.	

Case No.	48 / NC/1/MEET/Nov/202526/12
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Case Status	Case Rejected
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002683AM25
RA File Number	03AX04002526 AM25
Licence No and Date	0311036626/26/08/2024
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter issued on 16.06.2025 followed by several reminders was issued to the applicant for providing certain information/documents. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	49 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002830AM25
RA File Number	05AX04001729 AM25
Licence No and Date	0511027524/03/09/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	50 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002856AM25
RA File Number	03AX04002664 AM25
Licence No and Date	0311036892/04/09/2024

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	51 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002910AM25
RA File Number	24AX04000233 AM25
Licence No and Date	2411003834/06/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	52 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00001023AM26
RA File Number	24AX04000256 AM25
Licence No and Date	2411003884/18/09/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Sale price of scrap generated during the manufacturing process supported by copies of sale invoices. 2. CIIF value of import items supported by documentary evidence Case stands deferred	

Case No.	53 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RIBO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000176AM26
RA File Number	04AX04000560 AM25
Licence No and Date	0411008277/24/09/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	54 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00001024AM26
RA File Number	24AX04000267 AM25
Licence No and Date	2411003904/01/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Sale price of scrap generated during the manufacturing process supported by copies of sale invoices. 2. CIF value of import items supported by documentary evidence. Case stands deferred	

Case No.	55 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003436AM25
RA File Number	05AX04002086 AM25
Licence No and Date	0511028098/03/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	56 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000488AM26
RA File Number	56AX04000286 AM25
Licence No and Date	5611003317/08/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	57 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	LARSEN AND TOUBRO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003758AM25
RA File Number	03AX04003595 AM25
Licence No and Date	0311038114/21/10/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tech-3) dated 10.11.2025, as under: Import 1- 1.05 kg. /kg. wt.of components made of imported SS plates	

2- 1.05 kg. /kg. wt.of components made of imported AS plates

3-6 Total import value upto 5% of fob value

Note: Grade & thickness of imported plates will be the same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	58 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00001025AM26
RA File Number	24AX04000306 AM25
Licence No and Date	2411003953/23/10/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Sale price of scrap generated during the manufacturing process supported by copies of sale invoices. 2. CIF value of import items supported by documentary evidence. Case stands deferred	

Case No.	59 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003919AM25
RA File Number	08AX04001276 AM25

Licence No and Date	0811013091/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003920AM25
RA File Number	08AX04001275 AM25
Licence No and Date	0811013092/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003929AM25
RA File Number	31AX04000265 AM25
Licence No and Date	3111004033/29/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00003956AM25
RA File Number	08AX04001277 AM25
Licence No and Date	0811013127/30/10/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	63 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002569AM26
RA File Number	08AX04001326 AM25
Licence No and Date	0811013162/08/11/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 28.07.2025, as under: 1. Net weight of export item may be specified as 288.14 MT. 2. Import items at SI No.1 to 5 shall be of relevant grade and thickness as contained/ utilized in the export item. 3. Quantity of import item at Sl.No. 1 may be allowed as 235,210 Kgs as 1.054 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl.No. 2 may be allowed as 28,702 Kgs as 1.112 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap . 5. Quantity of import item at Sl.No. 3 may be allowed as 11,560 Kgs as 1.62 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap . 6. Quantity of import item at Sl.No. 4 may be allowed as 10,039 Kgs as 1.40 Kgs/Kg content in the export item. 7. Quantity of import item at Sl.No 5 may be allowed as 10,040 Kgs as 1.176 Kgs/Kg content in the export item after taking 1/3rd recovery from scrap. RA concerned may take suitable consequential action accordingly.	

Case No.	64 / NC/1/MEET/Nov/202526/12
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Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00001026AM26
RA File Number	24AX04000339 AM25
Licence No and Date	2411004028/14/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Sale price of scrap generated during the manufacturing process supported by copies of sale invoices. 2. CIF value of import items supported by documentary evidence. Case stands deferred	

Case No.	65 / NC/1/MEET/Nov/202526/12
Case Status	Case Withdrawn
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00002700AM26
RA File Number	02AX04000530 AM25
Licence No and Date	0211007642/22/11/2024
Norms Committee Decision: The Committee considered the case as per agenda and on the verbal recommendation of MHI decided to transfer the case to Consultant (SKB) for comments.	

Case No.	66 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM REVIW00000378AM26
RA File Number	03AX04004442 AM25

Licence No and Date	0311039652/16/12/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 10.11.2025, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	67 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00004863AM25
RA File Number	56AX04000395 AM25
Licence No and Date	5611003493/18/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	68 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005074AM25
RA File Number	33AX04000101 AM25
Licence No and Date	3311002436/26/12/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	69 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005195AM25
RA File Number	05AX04003339 AM25
Licence No and Date	0511029962/30/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005227AM25
RA File Number	05AX04003153 AM25
Licence No and Date	0511029976/30/12/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005423AM25
RA File Number	07AX04001529 AM25
Licence No and Date	0711013246/03/01/2025
Norms Committee Decision:	

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of Consultant (Tech-3) dated 10.11.2025, as under:

EP- Add wt.1-150.18 kg.,2-39.92 kg.,3-12.5 kg.

Import 1-1350 kg.

2- 3600 kg.

3- 1125 kg.

Note: Grade of import item will be same as used in EP.

RA concerned may take suitable consequential action accordingly.

Case No.	72 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005425AM25
RA File Number	07AX04001545 AM25
Licence No and Date	0711013248/03/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	73 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005459AM25
RA File Number	07AX04001620 AM25
Licence No and	0711013260/06/01/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	74 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005460AM25
RA File Number	07AX04001558 AM25
Licence No and Date	0711013261/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005461AM25
RA File Number	07AX04001564 AM25
Licence No and Date	0711013262/06/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

HQ File Number	HQRNORM APPLY 00005522AM25
RA File Number	07AX04001637 AM25
Licence No and Date	0711013292/08/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA Case stands deferred	

Case No.	77 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005573AM25
RA File Number	05AX04002997 AM25
Licence No and Date	0511030216/10/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 18.09.2025, as under: 1. Net Weight of export item may be specified as 24,720 Kgs. 2. Import item at Sl.No.1 shall be of relevant grade and diameter as contained/utilized in the export item and its quantity may be allowed as 27019 Kgs.(21667 Mtr.) as 1.093 Kgs./Kg. content in the export item. RA concerned may take suitable consequential action accordingly.	

Case No.	78 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred

Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005587AM25
RA File Number	07AX04001678 AM25
Licence No and Date	0711013322/10/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA Case stands deferred	

Case No.	79 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005626AM25
RA File Number	07AX04001688 AM25
Licence No and Date	0711013332/13/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA Case stands deferred	

Case No.	80 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00005666AM25
RA File Number	07AX04001698 AM25
Licence No and Date	0711013355/15/01/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	81 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005667AM25
RA File Number	07AX04001700 AM25
Licence No and Date	0711013356/15/01/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA Case stands deferred	

Case No.	82 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005754AM25
RA File Number	05AX04003713 AM25
Licence No and Date	0511030437/21/01/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	83 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005816AM25
RA File Number	07AX04001753 AM25
Licence No and Date	0711013433/23/01/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA Case stands deferred	

Case No.	84 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00005965AM25
RA File Number	31AX04000399 AM25
Licence No and Date	3111004383/30/01/2025
Norms Committee Decision: : The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.	

2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.

Case stands deferred

Case No.	85 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006062AM25
RA File Number	09AX04001042 AM25
Licence No and Date	0911009007/07/02/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	86 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006130AM25
RA File Number	03AX04005756 AM25
Licence No and Date	0311041210/11/02/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	87 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006183AM25
RA File Number	31AX04000434 AM25
Licence No and Date	3111004426/12/02/2025
Norms Committee Decision: The Committee considered the case as per agenda. It was observed by the Committee that justification for wastage mentioned in point no.5 of comments of DPIIT dated 25.09.2025 has not been given. It was, therefore, decided to defer the case and seek the requisite justification. Case stands deferred.	

Case No.	88 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	STERLITE TECH CABLES SOLUTIONS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006251AM25
RA File Number	03AX04005771 AM25
Licence No and Date	0311041403/17/02/2025
Norms Committee Decision: The Committee considered the case as per agenda. It was observed by the Committee that wastage recommended by Meity in respect of import item against export product No.1 is 3.5%. The view of the Committee was that the same should be 2% and as such, it was decided by the Committee to seek clarification from Meity in this matter.	

Case stands deferred.

Case No.	89 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006554AM25
RA File Number	07AX04002023 AM25
Licence No and Date	0711013818/04/03/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: Application on ANF 4A and copy of AA Case stands deferred	

Case No.	90 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SKF ENGINEERING AND LUBRICATION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00006648AM25
RA File Number	07AX04002054 AM25
Licence No and Date	0711013878/11/03/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Nov/202526/12
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Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000150AM26
RA File Number	07AX04000036 AM26
Licence No and Date	0711014142/08/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000157AM26
RA File Number	31AX04000003 AM26
Licence No and Date	3111004645/09/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	93 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FIUNEX CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000178AM26
RA File Number	31AX04000005 AM26
Licence No and Date	3111004648/09/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE:	

- i. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- ii. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
- iii. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
- iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- v. The above information may be furnished export product wise.

Case stands deferred

Case No.	94 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	HINDUSTAN EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000230AM26
RA File Number	56AX04000009 AM26
Licence No and Date	5611003831/15/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	95 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000255AM26
RA File Number	08AX04000073 AM26
Licence No and Date	0811014723/16/04/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per	

comments of DPIIT dated 29.09.2025, as under:

1. Net weight of export items at SI.No.1 to 8 may be specified as under:

S.No.	Net weight (MT)	S.No.	Net weight (MT)	S.No.	Net weight (MT)
1	28.36	4	28.36	7	28.36
2	28.36	5	28.36	8	39.02
3	28.36	6	28.36		

2. Import items at SI No.1 to 23 shall be of relevant grade and thickness as contained/ utilized in the respective export items.

3. Quantity of import items at SI.No.1 to 7 may be allowed as 538 Kgs. each as 4.043 Kgs./Kg. content in the export items at SI.No.1 to 7 respectively after taking 1/3rd recovery from scrap.

4. Quantity of import item at SI.No.8 may be allowed as 26,961 Kgs. as 1.045 Kgs/Kg content in the export items at SI.No.8 as claimed by the firm.

5. Quantity of import items at SI.No.9 to 15 may be allowed as 2,140 Kgs. each as 1.05 Kgs./Kg. content in the export items at SI.No.1 to 7 respectively.

6. Quantity of import item at SI.No.16 may be allowed as 4,988 Kgs. as 1.104 Kgs/Kg content in the export items at SI.No.8 after taking 1/3rd recovery from scrap.

7. Quantity of import items at SI.No.17 to 23 may be allowed as 13,808 Kgs. each as 1.045 Kgs./Kg. content in the export items at SI.No.1 to 7 respectively as claimed by the firm.

8. Quantity of import items at SI.No. 24 to 30 may be allowed on net to net with accountability clause in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	96 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025					
HQ File Number	HQRNORM APPLY 00000256AM26					
RA File Number	08AX04000071 AM26					
Licence No and Date	0811014724/16/04/2025					
Norms Committee Decision:						
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT dated 29.09.2025, as under:						
1. Net weight of export items at SI.No.1 to 13 may be specified as under:						
	S.No.	Net weight (MT)	S.No.	Net weight (MT)	S.No.	Net weight (MT)
	1	18.336	6	18.336	11	18.336
	2	18.336	7	18.336	12	18.336
	3	18.336	8	18.336	13	51.601
	4	18.336	9	18.336		
	5	18.336	10	18.336		
2. Import items at SI No.1 to 39 shall be of relevant grade and thickness as contained/ utilized in the export items.						
3. Quantity of import items at SI.No.1 to 12 may be allowed as 268 Kgs. each as 2.231 Kgs/Kg content in the export items at SI.No.1 to 12 respectively after taking 1/3rd recovery from scrap.						
4. Quantity of import items at SI.No.13 to 24 may be allowed as 7,358 Kgs. each as 1.043 Kgs/Kg content in the export items at SI.No.1 to 12 respectively as claimed by the firm.						

5. Quantity of import items at SI.No.25 to 37 put together may be allowed as 22,500 Kgs. as 1.137 Kgs/Kg content in the export items at SI.No.1 to 13 respectively after taking 1/3rd recovery from scrap.
6. Quantity of import item at SI.No. 38 may be allowed as 33,942 Kgs. as 1.054 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from scrap.
7. Quantity of import item at SI.No. 39 may be allowed as 5,590 Kgs. as 1.111 Kgs/Kg content in the export item at SI.No.13 after taking 1/3rd recovery from scrap.
8. Quantity of import items at SI.No. 40 to 51 may be allowed on net to net with accountability clause in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	97 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000257AM26
RA File Number	08AX04000070 AM26
Licence No and Date	0811014725/16/04/2025

Norms Committee Decision:

The Committee considered the case as per agenda and **decided to ratify the ad-hoc norms** as per comments of DPIIT dated 18.09.2025, as under:

1. Net weight of export items at SI.No.1 to 9 may be specified as under:

S.No.	Net weight (MT)	S.No.	Net weight (MT)
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1	55.042	6	55.402
2	4.064	7	38.376
3	47.75	8	62.95
4	38.376	9	4.064
5	47.75		

2. Import items at SI No.1 to 31 shall be of relevant grade and thickness as contained/ utilized in the export items.

3. Quantity of import item at SI.No. 1 may be allowed as 30.85 MT as 1.062 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from scrap.

4. Quantity of import item at SI.No. 2 may be allowed as 30.85 MT as 1.062 Kgs/Kg content in the export item at SI.No.6 after taking 1/3rd recovery from scrap.

5. Quantity of import item at SI.No. 3 may be allowed as 21.545 MT as 1.068 Kgs/Kg content in the export item at SI.No.4 after taking 1/3rd recovery from scrap.

6. Quantity of import item at SI.No. 4 may be allowed as 21.545 MT as 1.068 Kgs/Kg content in the export item at SI.No.7 after taking 1/3rd recovery from scrap.

7. Quantity of import item at SI.No. 5 may be allowed as 25.955 MT as 1.070 Kgs/Kg content in the export item at SI.No.3 after taking 1/3rd recovery from scrap.

8. Quantity of import item at SI.No. 6 may be allowed as 25.955 MT as 1.070 Kgs/Kg content in the export item at SI.No.5 after taking 1/3rd recovery from scrap.

9. Quantity of import item at SI.No. 7 may be allowed as 42.473 MT as 1.035 Kgs/Kg content in the export item at SI.No.8 after taking 1/3rd recovery from scrap.

10. Quantity of import items at SI.No. 8 may be allowed as 11.625 MT as 1.412 Kgs/Kg content in the export item at SI.No.1 after taking 1/3rd recovery from scrap.

11. Quantity of import item at SI.No. 9 may be allowed as 11.625 MT as 1.412 Kgs/Kg content in the export items at SI.No.6 after taking 1/3rd recovery from scrap.

12. Quantity of import item at SI.No.10 may be allowed as 7.264 MT as 1.471 Kgs/Kg content in the export items at SI.No.4 after taking 1/3rd recovery from scrap.

13. Quantity of import item at SI.No.11 may be allowed as 7.264 MT as 1.471 Kgs/Kg content in the export items at SI.No.7 after taking 1/3rd recovery from scrap.

14. Quantity of import items at Sl.No.12 & 13 put together may be allowed as 24.302 MT as 1.324 Kgs/Kg content in the export items at Sl.No.3 & 5 respectively after taking 1/3rd recovery from scrap.

15. Quantity of import item at Sl.No. 14 may be allowed as 14.227 MT as 1.343 Kgs/Kg content in the export item at Sl.No.8 after taking 1/3rd recovery from scrap.

16. Quantity of import items at Sl.No.15 to 21 put together may be allowed as 4.493 MT as 1.083 Kgs/Kg content in the export items at Sl.No.1, 2, 4, 6, 7, 8 & 9 respectively after taking 1/3rd recovery from scrap.

17. Quantity of import items at Sl.No.22 to 26 put together may be allowed as 6.86 MT as 1.139 Kgs/Kg content in the export items at Sl.No.1, 6, 4, 7 & 8 respectively after taking 1/3rd recovery from scrap.

18. Quantity of import items at Sl.No.27 to 31 put together may be allowed as 3.837 MT as 1.348 Kgs/Kg content in the export items at Sl.No.1, 6, 4, 7 & 8 respectively after taking 1/3rd recovery from scrap.

19. Quantity of import items at Sl.No. 32 to 69 may be allowed on net to net with accountability clause in the respective export items.

RA concerned may take suitable consequential action accordingly.

Case No.	98 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000267AM26
RA File Number	08AX04000068 AM26
Licence No and Date	0811014734/16/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	99 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SKH SHEET METALS COMPONENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000357AM26

RA File Number	05AX04000204 AM26
Licence No and Date	0511032011/21/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	100 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000385AM26
RA File Number	07AX04000117 AM26
Licence No and Date	0711014247/22/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	101 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000386AM26
RA File Number	07AX04000116 AM26
Licence No and Date	0711014248/22/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	102 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000431AM26
RA File Number	07AX04000125 AM26
Licence No and Date	0711014264/24/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	103 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	L G BALAKRISHNAN & BROS LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000501AM26
RA File Number	32AX04000069 AM26
Licence No and Date	3211008860/28/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	104 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000551AM26
RA File Number	05AX04000325 AM26
Licence No and Date	0511032240/30/04/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	105 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PENNAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000560AM26
RA File Number	04AX04000066 AM26
Licence No and Date	0411009543/30/04/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: A) for import items at S.No. 1: 1. justification for quantity of import as it is not in multiple of export quantity and wastage claimed is NIL. 2. Quantity of Piston seal, Rod seal and Wiper seal separately. 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. B) for import items at S.Nos. 2 & 3: 1. Complete dimensions including length and dia (inner, outer). 2. Quantity in numbers and weight. 3. Dimensions and weight of input blank size and part made from it for use in export product. 4. Detail technical note on manufacturing process including the relevant flow sheet. 5. Weight of each Export Product. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s). 8. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	106 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000568AM26
RA File Number	24AX04000030 AM26
Licence No and Date	2411004510/01/05/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. 6. Quantity of export items in Nos. in addition to their weights. Case stands deferred	

Case No.	107 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	RESISTOTECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000584AM26
RA File Number	31AX04000008 AM26
Licence No and Date	3111004714/02/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Details of import items, as the description of import items i.e. "PFA-AKX Sheet" and "PFA-HP Welding Rod" is not clear.

Case stands deferred

Case No.	108 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000598AM26
RA File Number	03AX04000351 AM26
Licence No and Date	0311043512/02/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	109 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

HQ File Number	HQRNORM APPLY 00000873AM26
RA File Number	07AX04000265 AM26
Licence No and Date	0711014462/16/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	110 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000911AM26
RA File Number	05AX04000437 AM26
Licence No and Date	0511032695/20/05/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. 6. Justification/basis for the quantities of welding materials supported by following information: a. Weight of steel, which requires imported welding materials, giving break-up of: i. Steel Plates / Sheets upto 30 mm thickness. ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness. iii. Steel Plates / Sheets more than 70 mm thickness. iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.	

b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred

Case No.	111 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000912AM26
RA File Number	05AX04000534 AM26
Licence No and Date	0511032696/20/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. The above information may be furnished export product wise.
6. Quantity of import item at Sl. No. 4 to 7, 10, 13 & 30 to 33 in Nos. also in addition to their weights.
7. Justification/basis for the quantities of welding materials supported by following information:
 - a. Weight of steel, which requires imported welding materials, giving break-up of:
 - i. Steel Plates / Sheets upto 30 mm thickness.
 - ii. Steel Plates / Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates / Sheets more than 70 mm thickness.

iv. Others e.g. Flanges, Pipes, Tubes, Bars / Rods, Castings / Forgings etc.

b. Detailed calculations for the quantities of welding materials required for overlay supported by overlay areas and thicknesses.

Case stands deferred

Case No.	112 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000917AM26
RA File Number	09AX04000144 AM26
Licence No and Date	0911009671/20/05/2025

Norms Committee Decision:

The Committee considered the case as per agenda and decided **to call for** the following information as per comments of concerned TE:

1. Submit a chart indicating the number of the processes involved, percentage weight in kg (Before), cutting weight in kg (after), wastage in kg, and wastage in percentage.

2. What is the finished weight of the Turbine Blade and the size thereof?

3. Coloured drawing of the Turbine Blade, which indicates the size of the raw material, the size of the finished blade, the weight of the raw material, and the finished product.

4. Size and shape of the stainless-steel Bars.

5. Test Mill Certificate of the grade and chemical composition of the imported stainless-steel Bars.

6. All the documents should be certified by a Chartered Engineer.

Case stands deferred

Case No.	113 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000924AM26
RA File Number	05AX04000598 AM26
Licence No and Date	0511032723/20/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	POWERSTATIC SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000958AM26
RA File Number	05AX04000316 AM26
Licence No and Date	0511032743/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	115 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ENDRESS + HAUSER FLOWTEC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000971AM26
RA File Number	03AX04000823 AM26
Licence No and Date	0311044057/21/05/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	116 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000975AM26
RA File Number	07AX04000295 AM26
Licence No and Date	0711014501/21/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	117 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00000985AM26
RA File Number	07AX04000299 AM26
Licence No and Date	0711014514/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001003AM26
RA File Number	05AX04000386 AM26

Licence No and Date	0511032803/22/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001133AM26
RA File Number	07AX04000335 AM26
Licence No and Date	0711014569/28/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001147AM26
RA File Number	33AX04000016 AM26
Licence No and Date	3311002714/29/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00001206AM26
RA File Number	07AX04000353 AM26
Licence No and Date	0711014597/30/05/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	122 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001220AM26
RA File Number	08AX04000359 AM26
Licence No and Date	0811015180/02/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 5. The above information may be furnished export product wise. Case stands deferred	

Case No.	123 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001225AM26
RA File Number	03AX04001058 AM26
Licence No and Date	0311044418/02/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001232AM26
RA File Number	03AX04001074 AM26
Licence No and Date	0311044426/02/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. SUBMIT A PHOTOGRAPH OF THE TANK DRAIN ASSEMBLY. 2. SUBMIT A COMPLETE LIST OF THE COMPONENTS & RAW MATERIALS TO BE USED FROM A DOMESTIC SOURCE. 3. WHAT IS THE TOTAL WEIGHT OF THE ASSEMBLY? SUBMIT THE NET WEIGHT OF THE IMPORTED INPUT AND THE NET WEIGHT OF THE INDIGENOUS ITEMS. 4. WHERE IS THE APPLICATION OF THE EXPORT PRODUCT? Case stands deferred.	

Case No.	125 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001304AM26
RA File Number	05AX04000752 AM26
Licence No and Date	0511033145/05/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	126 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001315AM26
RA File Number	08AX04000405 AM26
Licence No and Date	0811015223/05/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ELIN ELECTRONICS LTD.
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001356AM26
RA File Number	03AX04000349 AM26
Licence No and Date	0311044573/06/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001459AM26
RA File Number	33AX04000031 AM26
Licence No and Date	3311002744/11/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	E APPLIANCES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001495AM26
RA File Number	05AX04000687 AM26
Licence No and Date	0511033319/13/06/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. 5 Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of	

manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred

Case No.	130 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001499AM26
RA File Number	07AX04000446 AM26
Licence No and Date	0711014723/13/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001519AM26
RA File Number	09AX04000274 AM26
Licence No and Date	0911009830/16/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001582AM26
RA File Number	07AX04000497 AM26
Licence No and Date	0711014790/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001583AM26
RA File Number	07AX04000496 AM26
Licence No and Date	0711014791/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	134 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001584AM26
RA File Number	07AX04000498 AM26
Licence No and Date	0711014792/19/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	135 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SAWS DRILLTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001606AM26
RA File Number	09AX04000234 AM26
Licence No and Date	0911009885/20/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	136 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001640AM26
RA File Number	07AX04000429 AM26
Licence No and Date	0711014817/23/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	VICTURA TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001644AM26
RA File Number	05AX04001013 AM26
Licence No and Date	0511033461/23/06/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001721AM26
RA File Number	09AX04000292 AM26
Licence No and Date	0911009919/26/06/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 29.10.2025, as under: Export Product: Turbine Blade Import: Stainless Steel bar Wastage allowed on import item: Import of Stainless Steel bar may be allowed with 520.84% wastage on net content basis after recovery as against 746.18% wastage claimed by the firm. Coolants may be allowed up to 5% of fob value of export. RA concerned may take suitable consequential action accordingly.	

Case No.	139 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001899AM26
RA File Number	03AX04001729 AM26
Licence No and	0311045415/07/07/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	140 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001912AM26
RA File Number	05AX04001093 AM26
Licence No and Date	0511033718/07/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001933AM26
RA File Number	34AX04000304 AM26
Licence No and Date	3411006699/08/07/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Blank size supported by size of Bearing race , separately for each bearing race. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured	

out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

5. The above information may be furnished export product wise.

Case stands deferred

Case No.	142 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001937AM26
RA File Number	31AX04000149 AM26
Licence No and Date	3111005052/08/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001939AM26
RA File Number	03AX04001660 AM26
Licence No and Date	0311045477/08/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	144 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	PENNAR INDUSTRIES LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001940AM26
RA File Number	04AX04000337 AM26
Licence No and Date	0411009943/08/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: A) for import items at S.No. 1: 1. justification for quantity of import as it is not in multiple of export quantity and wastage claimed is NIL. 2. Quantity of Piston seal, Rod seal and Wiper seal separately. 3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables. B) for import items at S.Nos. 2 & 3: 1. Complete dimensions including length and dia (inner, outer). 2. Quantity in numbers and weight. 3. Dimensions and weight of input blank size and part made from it for use in export product. 4. Detail technical note on manufacturing process including the relevant flow sheet. 5. Weight of each Export Product. 8. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 9. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred	

Case No.	145 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001964AM26
RA File Number	03AX04001749 AM26
Licence No and Date	0311045517/09/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	146 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001965AM26
RA File Number	03AX04001728 AM26
Licence No and Date	0311045518/09/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FINE TOOLS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00001989AM26
RA File Number	07AX04000604 AM26
Licence No and Date	0711015000/09/07/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	148 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002000AM26
RA File Number	31AX04000156 AM26
Licence No and Date	3111005061/10/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002008AM26
RA File Number	03AX04001757 AM26
Licence No and Date	0311045572/10/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002022AM26
RA File Number	31AX04000161 AM26

Licence No and Date	3111005070/11/07/2025
Norms Committee Decision: The Committee considered the case as per agenda. The committee noted the comments of DPIIT dt.12.09.2025 and decided to seek clarification from DPIIT regarding recovery of Nickel (1/3rd or 2/3rd). Case stands deferred.	

Case No.	151 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	METAL FORMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002031AM26
RA File Number	04AX04000366 AM26
Licence No and Date	0411009954/11/07/2025
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	152 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002054AM26
RA File Number	08AX04000636 AM26
Licence No and Date	0811015568/14/07/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any,	

- may also be furnished.
2. Weight of each Export Product.
 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
 5. The above information may be furnished export product wise.

Case stands deferred

Case No.	153 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002103AM26
RA File Number	03AX04001869 AM26
Licence No and Date	0311045684/15/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002153AM26
RA File Number	05AX04001271 AM26
Licence No and Date	0511033929/17/07/2025

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	155 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002154AM26
RA File Number	05AX04001289 AM26
Licence No and Date	0511033930/17/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	156 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002155AM26
RA File Number	05AX04001293 AM26
Licence No and Date	0511033931/17/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	UNICARE FIRE SAFETY (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002175AM26

RA File Number	05AX04000974 AM26
Licence No and Date	0511033950/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	158 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002179AM26
RA File Number	09AX04000408 AM26
Licence No and Date	0911010059/18/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002208AM26
RA File Number	05AX04001358 AM26
Licence No and Date	0511033992/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002213AM26
RA File Number	07AX04000714 AM26
Licence No and Date	0711015120/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002218AM26
RA File Number	24AX04000159 AM26
Licence No and Date	2411004734/21/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002248AM26
RA File Number	31AX04000170 AM26
Licence No and Date	3111005103/22/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	OMNITECH ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002267AM26
RA File Number	24AX04000168 AM26
Licence No and Date	2411004748/23/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	164 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAKRAMIM PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002297AM26
RA File Number	32AX04000305 AM26
Licence No and Date	3211009482/24/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	165 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	VALMET TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002315AM26
RA File Number	31AX04000190 AM26
Licence No and Date	3111005115/25/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	166 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002317AM26
RA File Number	07AX04000768 AM26
Licence No and Date	0711015169/25/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002349AM26
RA File Number	07AX04000790 AM26
Licence No and Date	0711015192/28/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DOZCO (INDIA) PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002376AM26
RA File Number	05AX04001489 AM26
Licence No and Date	0511034165/29/07/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	169 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BRAKE PARTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002398AM26
RA File Number	33AX04000062 AM26
Licence No and Date	3311002904/30/07/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002438AM26
RA File Number	09AX04000440 AM26
Licence No and Date	0911010151/01/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002445AM26
RA File Number	31AX04000194 AM26

Licence No and Date	3111005139/01/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Nov/202526/12
Case Status	Case Approved
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002457AM26
RA File Number	09AX04000467 AM26
Licence No and Date	0911010161/01/08/2025
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 10.11.2025, as under: Export item: TURBINE PARTS (Made from Stainless Steel Bar) – 6503 Numbers, total net wt. 5829 Kg Import item: BLADE MATERIAL (STAINLESS STEEL BARS) Wastage allowed on import item: 1. The firm's proposal may be allowed 557.37 % wastage on net content basis after recovery as against 885.80% applied for. 2. Coolant may be allowed as consumables up to 5% of fob value of export. RA concerned may take suitable consequential action accordingly.	

Case No.	173 / NC/1/MEET/Nov/202526/12
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Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002551AM26
RA File Number	05AX04001603 AM26
Licence No and Date	0511034343/07/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	174 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002554AM26
RA File Number	07AX04000820 AM26
Licence No and Date	0711015290/07/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	175 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	FINEPAC STRUCTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002558AM26
RA File Number	31AX04000210 AM26
Licence No and Date	3111005156/07/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	176 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	KOSO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002830AM26
RA File Number	31AX04000227 AM26
Licence No and Date	3111005201/22/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LINDE ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002865AM26
RA File Number	34AX04000456 AM26
Licence No and Date	3411006883/25/08/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002881AM26
RA File Number	31AX04000183 AM26
Licence No and Date	3111005211/26/08/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	179 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002889AM26
RA File Number	34AX04000455 AM26
Licence No and Date	3411006890/26/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. Net content of FRP in Export Product. 2. Net content of Balsa Wood, PVC form (Weight wise) in Export Product. 3. Net weight of Pultrusions, plate and metal parts. 4. Net weight of Export Product. 5. Value of consumables. 6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 7. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 8. MATERIAL BALANCE SHEET Case stands deferred	

Case No.	180 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002916AM26
RA File Number	05AX04001819 AM26
Licence No and Date	0511034744/28/08/2025
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information as per comments of concerned TE: 1. WHAT IS THE USE OF REGU LATOTR AND FFG IGNITION CHAMBER IN THE EXPORT PRODUCT AND NECESSITY WITH THE EXPORT PRODUCT? SUBMIT DETAIL JUSTIFICATION. 2. SUBMIT A COMPLETE SKETCH OF THE EXPORT PRODUCT AND INDICATE THE POSITION OF THE IMPORTED ITEMS IN THE EXPORT PRODUCT. 3. WHAT ARE THE OTHER ITEMS GOING IN THE EXPORT PRODUCT? SUBMIT A COMPLETE LIST OF THE FABRICATED ITEMS. 4. IN APPENDIX 4E, THE QUANTITY REQUIRED PER UNIT OF THE RESULTANT PRODUCT OF BOTH THE ITEMS ARE 0.10 MTS. HOWEVER, IN THE SUMMARY OF THE APPLICATION IS 0.15 MTS. WHY IS THE DIFFERENCE IN THE TOTAL WEIGHT? SUBMIT REVISED APPENDIX 4E AND SUMMARY OF THE APPLICATION. 5. WILL THE IMPORTED ITEMS BE CLUBBED WITH THE OTHER AA? IF YES, SUBMIT AA No AND DATE. Case stands deferred	

Case No.	181 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002933AM26
RA File Number	31AX04000245 AM26
Licence No and	3111005217/29/08/2025

Date	
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	ULTRA CORPOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002961AM26
RA File Number	31AX04000246 AM26
Licence No and Date	3111005223/01/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00002962AM26
RA File Number	05AX04001801 AM26
Licence No and Date	0511034824/01/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

HQ File Number	HQRNORM APPLY 00003048AM26
RA File Number	09AX04000600 AM26
Licence No and Date	0911010405/04/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	AMEYA PRECISION ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003190AM26
RA File Number	31AX04000262 AM26
Licence No and Date	3111005255/12/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	186 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003247AM26
RA File Number	56AX04000261 AM26
Licence No and Date	5611004217/16/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred

Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003248AM26
RA File Number	56AX04000271 AM26
Licence No and Date	5611004218/16/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	188 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003251AM26
RA File Number	56AX04000270 AM26
Licence No and Date	5611004219/16/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	189 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003252AM26
RA File Number	05AX04002063 AM26
Licence No and Date	0511035159/16/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003342AM26
RA File Number	05AX04001998 AM26
Licence No and Date	0511035259/19/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	191 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003373AM26
RA File Number	05AX04002001 AM26
Licence No and Date	0511035308/22/09/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	192 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003429AM26
RA File Number	05AX04002044 AM26
Licence No and Date	0511035360/26/09/2025
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	193 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003498AM26
RA File Number	05AX04002285 AM26
Licence No and Date	0511035442/01/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003714AM26
RA File Number	56AX04000309 AM26
Licence No and Date	5611004295/13/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003750AM26
RA File Number	56AX04000302 AM26

Licence No and Date	5611004303/15/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	196 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003751AM26
RA File Number	56AX04000303 AM26
Licence No and Date	5611004304/15/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003752AM26
RA File Number	56AX04000306 AM26
Licence No and Date	5611004305/15/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025

and Date	
HQ File Number	HQRNORM APPLY 00003753AM26
RA File Number	56AX04000308 AM26
Licence No and Date	5611004306/15/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	199 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	SARA SAE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003768AM26
RA File Number	05AX04002499 AM26
Licence No and Date	0511035794/15/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	200 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003770AM26
RA File Number	56AX04000324 AM26
Licence No and Date	5611004310/15/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Nov/202526/12
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Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003791AM26
RA File Number	56AX04000323 AM26
Licence No and Date	5611004312/16/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Nov/202526/12
Case Status	Case Deferred
Party Name	CHEMTRON SCIENCE LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Nov/ 202526/ 12 and 11/11/2025
HQ File Number	HQRNORM APPLY 00003895AM26
RA File Number	03AX04003737 AM26
Licence No and Date	0311048446/24/10/2025
Norms Committee Decision:	
Case deferred for the comments of TE.	

Offline Cases

Case No.1

M. No.: NC/1/MEET/Nov/202526/7 (Offline Cases) dated 11.11.2025	M/s KUN Aerospace Private Limited.	Status of case
Letter No. A/2011/012/EOU-TN/1934 dated 30.05.2025 of O/o. Development Commissioner, MEPZ Special Economic Zone & HEOUs, Chennai.	Subject: Fixation of regular wastage norms for “Aerospace Components and Non – Aerospace Components” manufactured by	Deferred.

Case history: O/o. Development Commissioner, MEPZ Special Economic Zone & HEOUs, Chennai has, vide letter dt.30.05.2025 and mail dt.21.08.2025, requested to fix regular wastage norms for “Aerospace Components and Non – Aerospace Components” manufactured by M/s KUN Aerospace Private Limited, an 100% EOU, Chennai. In this connection, they have forwarded the following documents:-

- i. Application of the firm in ANF-4B
- ii. Appendix-4K (Chartered Engineer Certificate)
- iii. Process Flow Chart
- iv. Recommendations dated 08/04/2025 of MSME Development & Facilitation Office, Chennai for fixation of adhoc norms.

2. The case was referred to Consultant (SKB) vide mail dt.21.08.2025 for examination and comments. His Comments have been received vide mail dt.22.09.2025 (copy enclosed). The case is placed before NC-1 for consideration.

Decision: The Committee considered the case as per agenda and decided to defer the decision to the next meeting based on inputs received from the applicant. Case stands deferred.

Case No.2	M/s. GASTEK ENGINEERING PRIVATE LIMITED	Status of case Deferred
M.No.: NC/1/MEET/Nov/202526/7 (Offline Cases) dated 11.11.2025		
AA No. : 0510394420 dated 03/06/2015		
	Subject: Review application for fixation of ad-hoc norms.	

Case history: The application of the firm for fixation of ad-hoc norms was rejected in NC-1 meeting dated 21/06/2016 and the decision of the Committee was as under:-

“The committee noted that the firm has not furnished documentary evidence in support of cost of indigenous inputs for consideration of the case in reply to the letter sent to them on 18.04.2016 by DGFT and final reminder on 20.05.2016 sent through email and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.”

2. Against the said rejection, the firm filed review before PRC. The case was considered in PRC meeting dt.18.07.2025 and the decision of PRC was as under:-

“The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not

responding to DL) for examination & resolution, provided it is a first Review.”

3. This is the first review filed by the firm. The case was referred to DPIIT for examination and comments vide mail dt.07.10.2025. The comments of DPIIT have been received (copy enclosed). The case is placed before NC-1 for consideration.

Decision: The Committee considered the case as per agenda and decided to call the applicant on **Personal Hearing(PH)** in the forthcoming meeting along with all the relevant documents relating to import and export materials.

Case stands deferred.

Case No.3	M/s. GASTEK ENGINEERING PRIVATE LIMITED	Status of case Deferred
M.No.: NC/1/MEET/Nov/202526/7 (Offline Cases) dated 11.11.2025		
AA No. : 0510397776 dated 01.03.2016		
	Subject: Review application for fixation of ad-hoc norms.	

Case history: The application of the firm for fixation of ad-hoc norms was rejected in NC-1 meeting dated 19/07/2016 and the decision of the Committee was as under:-

“The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to the firm on 12.05.2016 through email and final reminder sent to the firm on 24.06.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.”

2. Against the said rejection, the firm filed review before PRC. The case was considered in PRC meeting dt.18.07.2025 and the decision of PRC was as under:-

“The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.”

3. This is the first review filed by the firm. The case was referred to DPIIT for examination and comments vide mail dt.07.10.2025. The comments of DPIIT have been received (copy enclosed). The case is placed before NC-1 for consideration.

Decision: The Committee considered the case as per agenda and decided to call the applicant on **Personal**

Hearing(PH) in the forthcoming meeting along with all the relevant documents relating to import and export materials.

Case stands deferred.
